GOVERNMENT OF INDIA ENVIRONMENT AND FORESTS LOK SABHA

UNSTARRED QUESTION NO:3038 ANSWERED ON:10.02.2014 VIOLATION OF CRZ NOTIFICATION Naranbhai Shri Kachhadia;Panda Shri Baijayant

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government has received complaints for the violation of Coastal Regulation Zone (CRZ) Notification, 2011 in the country;

(b) if so, the details thereof along with the nature of complaints, State-wise; and

(c) the action taken/being taken by the Government in this regard?

Answer

MINISTER OF ENVIRONMENT AND FORESTS (Dr. M. VEERAPPA MOILY)

(a)to (c) The Coastal Regulation Zone (CRZ) Notification was notified in 2011in supersession of CRZ Notification, 1991. For the purpose of implementation and enforcement of the provisions of CRZ Notification, National Coastal Zone Management Authority (NCZMA) at Centre and Coastal Zone Management Authorities (CZMA) at the State/Union Territory level have been constituted. All State/Union Territory CZMAs were directed to identify and take action against the violations. As per available information, 1147 cases of violation including 126 in Andhra Pradesh, 1 in Andaman & Nicobar Islands, 84 in Daman & Diu, 14 in Gujarat, 198 in Goa, 69 in Karnataka, 45 in Kerala, 2 in Lakshadweep, 435 in Maharashtra, 19 in Odisha, 3 in Puducherry and 151 in West Bengal have been identified. Action viz. filing of cases and demolition have been initiated by the State CZMAs and Government of India.